

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL NO: 1148 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 22/07/2024 in W.P.No.16669 of 2024. on the file of the High Court.

Between:

1. Pannala Ram Reddy, S/o Late Pannala Bala Kishan Reddy, Aged about. 68 years, Occ. Agriculture, R/o. 1-21, Majeedpur Village, Abdullapurmet Mandal, Rangareddy District, Hyderabad.
2. P. Sathi Reddy, S/o. Late P. Balkrishna Reddy, Aged about 58 years, Occ ; Agriculture, R/o. Turkayamjal, Ibrahimpatnam, Ranga Reddy District.

.....APPELLANT/WRIT PETITIONER No.1 & 2

AND

1. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development, At. Secretariat, Hyderabad, Telangana State.
2. The Hyderabad Municipal Development Authority, Rep. by its. Chairman HMDA complex, Ameerpet, Hyderabad.
3. The Tahsildar, At. Majeedpur Village, Abudullapurmet Mandal, Ranga Reddy District, T.S.
4. The S.R.O, Stamps and Registration department, Abudullapurmet Mandal, Ranga Reddy District, T.S.
5. P. Kondal Reddy, S/o. P. Narshima Reddy Aged about. 42 years, Occ. Business, R/ o. 1-98/1, Kawadipally Village, Abdullapurmet, Ranga Reddy District.

.....RESPONDENTS/RESPONDENTS NOS.1 TO 5

IN THE WRIT PETITION

I.A.NO:4 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the orders passed in W.P.No.16669/2024 dated. 22-07-2024 and pending disposal of the main writ appeal.

Counsel for Appellants : SRI SURESH SHIV SAGAR

Counsel for Respondent No.1 : GP FOR MCPL ADMN AND URBAN DEV

Counsel for Respondent No.2 : Ms. D.MADHAVI, SC FOR HMDA

Counsel for Respondent Nos.3 & 4 : Ms. T.SWETCHA, AGP FOR REVENUE

Counsel for Respondent No.5 : --

The Court made the following JUDGMENT : -

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1148 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Suresh Shiv Sagar, learned counsel for the appellants.

Ms. D.Madhavi, learned Standing Counsel for Hyderabad Metropolitan Development Authority (HMDA) for respondent No.2.

Ms. T.Swetcha, learned Assistant Government Pleader for Revenue Department for respondent No.3.

2. This intra court appeal has been filed against an order dated 22.07.2024 passed by the learned Single Judge in W.P.No.16669 of 2024, by which learned Single Judge has permitted the appellants to withdraw the writ petition. However, learned Single Judge has directed the appellants to pay a cost of Rs.10,000/- to High Court Legal Services Committee within a period of four weeks.

3. Learned counsel for the appellants submits that the appellants had filed an additional affidavit explaining the circumstances under which the appellants had sought withdrawal of the writ petition. However, the aforesaid additional affidavit was not considered by the learned Single Judge. Learned counsel for the appellants therefore seeks leave of this Court to withdraw the appeal with the liberty to seek review of the order dated 22.07.2024 passed by the learned Single Judge in W.P.No.16669 of 2024.

4. Accordingly, the Writ Appeal is disposed of with the liberty to the appellants to seek review of the order dated 22.07.2024 passed in W.P.No.16669 of 2024, if so advised.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- T.KRISHNA KUMAR,
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Municipal Administration and Urban Development, At. Secretariat, State of Telangana at Hyderabad, Telangana State.
2. The Chairman, Hyderabad Municipal Development Authority, HMDA complex, Ameerpet, Hyderabad.
3. The Tahsildar, At. Majeedpur Village, Abudullapurmet Mandal, Ranga Reddy District, T.S.
4. The S.R.O, Stamps and Registration department, Abudullapurmet Mandal, Ranga Reddy District, T.S.
5. Two CCs to GP FOR MCPL ADMN AND URBAN DEVELOPMENT, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]

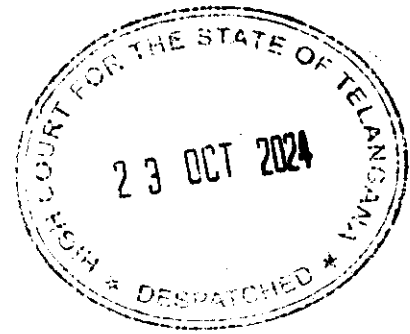
7. One CC to SRI SURESH SHIV SAGAR, Advocate [OPUC]
8. One CC to Ms. D.MADHAVI, SC FOR HMDA (OPUC)
9. Two CD Copies

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HIGH COURT

DATED:18/10/2024



JUDGMENT

WA.No.1148 of 2024

**DISPOSING OF THE W.A
WITHOUT COSTS.**

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